

**World Bank Report on Indian  
Agriculture**

4679. SHRI MUKUL BALAKRISHNA  
WASNIK:  
SHRIYASHWANTRAOPATIL:  
SHRI GURUDAS KAMAT:  
SHRIGEORGE FERNANDES:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware of the World Bank report captioned "Agriculture: Challenges and Opportunities";

(b) if so, the details of the recommendations made in the report on Indian Agriculture; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN) (a) Yes, Sir. A country economic memorandum captioned "Agriculture - Challenges and Opportunities" covering some of the aspects of agriculture in India was prepared by World Bank in August, 1991.

(b) Some of the main recommendations concerning the agriculture sector relate to increasing overall allocations for agriculture, selective opening up of agriculture sector to the World Markets, improving the efficiency of agricultural investments, rationalising subsidies and targeting them towards deserving people, diversification of agriculture to meet the growing demands providing better incentives to farmers for crop production and revitalisation of rural banking. The Report advocates integration of Indian agriculture to the rest of the World agriculture economy and places major emphasis on market signals and privatisation as a guiding factor for promoting investments in agriculture.

(c) Some of the recommendations of the Report relating to improving the efficiency of agricultural investments are consistent with the Government of India's policies on agriculture. However integration of Indian agriculture to the rest of the World Agricultural economy has to be selective and reciprocal. Similarly, while markets and privatisation have their role, there are certain limitations in their functioning in Indian agriculture, particularly in the case of rain-fed agriculture.

**Rehabilitation to Land Oustees by CCL**

4680. SHRI LALIT ORAON: Will the Minister of COAL be pleased to state:

(a) the details of the area of land acquired by the C.C.L. in the coal bearing areas of Giridih and Hazaribagh districts of Bihar;

(b) whether all the land oustees have been provided jobs and rehabilitated;

(c) if so, the details thereof and if not, the reasons there for; and

(d) the time by which the land oustees are likely to be provided jobs and rehabilitated?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA-GOUDA): (a) to (d). The information is being collected and will be laid on the Table of the House.

**Collection of Cess by CCL and ICCL**

4681. SHRI LALIT ORAON: Will the Minister of COAL be pleased to state:

(a) the amount collected as cess by the Central Coalfields Ltd. and Indian Cooking Coal Ltd. from Bihar during 1989-90, 1990-91 and 1991-92 so far, year-wise;

(b) the amount payable to Bihar Government as cess and the amount paid by both the Coal companies to Bihar during the above period; and

(c) the time by which the remaining amount is likely to be paid?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) to (c). Consequent to the Judge-

ment dated 6.11.90 of the Ranchi Bench of Patna High Court declaring levy of cess on coal as un-constitutional, collection of cess on coal has been stopped in Bihar. According to information furnished by Coal India Ltd. (CIL) the amount collected as cess and payable based on the amount collected as cess by Central Coalfields Ltd. and Bharat Coking Coal Ltd. against despatches from Bihar during the last three years is given below year-wise:

*(Rs. in crores)*

Company	Amount payable based on collection	Amount paid	Progressive balance outstanding
1	2	3	4
<b>Central Coalfields Ltd.</b>			
Outstanding as on 1.4.1988			NIL
1988-89	266.18	272.23	(-) 6.05
1989-90	246.63	191.30	49.28
1990-91 (relating to period upto 5.1.90)	84.40	208.97	(-) 75.29
<b>Bharat Coking Coal Ltd.</b>			
Outstanding as on 1.4.1988			
1988-89	285.66	280.19	26.20
1989-90	264.37	210.49	31.67
1990-91 (relating to the period upto 5.1.90)	122.43	121.49	85.55
			86.49

**Note:** There is no coal company by name India Coking Coal Ltd. It is presumed that the Hon'ble Member is referring to Bharat Coking Coal Ltd.

Based on above, Central Coalfields Ltd. has paid an excess amount of Rs. 75.29 crores whereas Bharat Coking Coal Ltd. is required to pay Rs.86.49 crores to Bihar Government as on 1.4. 1991. If Central Coalfields Ltd. have informed that in April 1991 an hoc payment of Rs.40 crores was made by Coal India Ltd. to Government of Bihar. If this ad hoc payment in April 1991 is taken into consideration, there will be no balance remaining to be paid to Government of Bihar.

#### Allocation of Kerosene to States

4682. SHRI LALIT ORAON: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantum of Kerosene allocated

to various States and Union Territories between January, 1991 and November, 1991 State-wise and Union Territory-wise; and

(b) the Criteria adopted for such allocation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR): (a) A statement showing SKO allocations given to various States/UTs for January-December, 1991 is enclosed.

(b) SKO is allocated to States/UTs on a historical basis subject to availability of the product.

#### STATEMENT

(FIGS. IN MTs)

<i>S. No.</i>	<i>States/UTs</i>	<i>Total Allocation</i>
1.	Andhra Pradesh	572805
2.	Arunachal Pradesh	9027
3.	Assam	241189
4.	Bihar	468240
5.	Goa	26660
6.	Gujarat	781469
7.	Haryana	150903
8.	Himachal Pradesh	35579
9.	Jammu & Kashmir	64181
10.	Karnataka	435695